

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-937/PB/2018
IA/4630/2021, IA/1755/2020, IA/2474/2023
IA/2506/2023, IA/2507/2023, IA/3822/2023

IN THE MATTER OF:
Corporation Bank

...PETITIONER

Vs

M/s. Unitech Machines Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 14.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant

:Mr. Gaurav Mitra Adv. and Mr.
Aditya Vashisth Adv. in IA
3822/2023

For the SRA

:Mr. Krishnendu Datta, Sr. Adv.,
Mr. Rajat Sinha, Adv.

For Yes Bank

:Mr. Anand Shankar Jha, Mr.
Sachin Mintri, Mr. Abhilekh
Tiwari – Advocates in
IA/5065/2021

For the RP

:Mr. Abhishek Anand, Adv. along
with Mr. Karan Kohli and Ms.
Palak Kalra, Advs.

For the Respondent/Corporate Debtor

:Adv Rajiv Singh with Adv Uma
Bansal for Suspended Directors /
R-1 & 2

ORDER

List the matter along with all the IAs on **28.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)